

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1843 of 2021**

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1. HIRAMAN GANJHU	...	
2. NAVIND GANJHU @ NAVIN KUMAR		Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. A.K. Chaturvedy, Advocate
	: Mr. Rajesh Kr. Singh, Advocate
For the State	: Mr. Ravi Prakash, Spl. P.P.

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**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

The learned counsel for the petitioners submits that the petitioners will file a supplementary affidavit regarding criminal antecedent of the petitioners.

List this anticipatory bail application after filing of the said supplementary affidavit, under the heading "for Admission".

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-